

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/7354/2020**

This the 17th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rohini Sharma, Aged 28 years, D/o Sh. Sansar Chand Sharma, R/o Ward No. 5, Chanara Near Shiv Mandir, Tehsil Billawar at present Tehsil Mahanpur District Kathua.

.....Applicant

(Advocate:-Mr. P.S. Pawar-**Not Present**)

**Versus**

1. State of Jammu and Kashmir through its Principal Secretary to Government, Planning and Development Department, Civil Secretariat, Jammu/Srinagar ad 5 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last date also i.e., 20.01.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 17.02.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non-appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**